

**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH
CIRCUIT BENCH, RANCHI
CP/051/00088/2018
[Arising out of OA/051/00444/2018]**

Date of Order: 21.01.2020

C O R A M

**HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER
HON'BLE MR. M.C. VERMA, JUDICIAL MEMBER**



Sanjeev Kumar, aged 32+ years, S/o Sri Navin Kumar Navin resident of Maa Anandmai Nagar, 49H, near Hanuman Mandir, P.O.- Ratu, P.S.-Ratu, District- Ranchi.

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Applicant

By Advocate: - Mr. M.A. Khan

-Versus-

1. Shri A.K. Bansal, Director, Directorate of Printing "B" Wing, Nirman Bhawan, PO & PS - New Delhi-110011.
2. Shri B.K. Sahana, Government of India Press-I, Temple Street, PO & PS- Kolkata, (W.B.).

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Respondents.

By Advocate: - Shri Amit Sinha, JC to Shri Rajendra Krishna.

O R D E R
[ORAL]

Per Dinesh Sharma, A.M.:- Show cause notice has been filed by the respondents in which they have informed about having issued a speaking order dated 28.11.2019. The direction of the Tribunal was to issue appropriate order within a period of three months. It is seen that the speaking order has been issued months after the period mentioned in this Tribunal's order and thus it prima facie amounts to contempt.

Though the respondents have rendered unqualified apology it is a wrong practice to issue orders in compliance of this Tribunal's order after the start of contempt proceedings and it has to be discouraged.

2. From the reading of the speaking order, it is clear that the respondents have issued orders against appointing Shri Sanjeev Kumar (applicant) to the post of MTS "at present" since they are yet to finalize the process of rationalization/merger and also the modernization. Whatever may be the grounds for delaying finalization of available vacancies a person cannot be kept waiting indefinitely after a selection committee has finalized the list of selected candidates. We find that in this case, selection was made in the year 2014. However, since the respondents are even now willing to consider the selected candidates if the vacancies are available and since they have passed a speaking order in compliance of the direction issued by this Tribunal, the present contempt action is dropped and notices are discharged.

**[M.C. Verma]
Judicial Member**

Srk.

**[Dinesh Sharma]
Administrative Member**

